

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 577 of 2019

Bali Ram Singh Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. Satyendra Kumar Singh, Advocate
For the Respondent-State : Mr. Gaurav Abhishek, AC to AG
For the Respondent No.5 : Mr. Sudarshan Srivastava, Advocate

6 / 08.09.2021 The petitioner has approached this Court for direction upon the respondent authorities to pay the entire post retiral benefits to the petitioner under different headings.

Counter affidavit filed by the respondent-State, do not speak as to what amounts have been paid or as to what amounts remain unpaid.

Mr. Sudarshan Srivastava, learned counsel appearing for the Accountant General submits that even the copy of the counter affidavit has not been served to him.

Let a specific affidavit be filed by the State annexing a chart as to what amounts have been paid to the petitioner and what has remained unpaid within a period of two weeks.

Learned counsel for the respondent-State is directed to serve the copy of both the counter affidavits to the learned counsel appearing for the petitioner as also to the learned counsel appearing for the Accountant General.

Put up this case on 28.09.2021.

(Dr. S. N. Pathak, J.)